

0

ITEM NO.41

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10526/2011
(From the judgement and order dated 05/10/2010 in WP No.4978/1990 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

RAM BAHADUR SINGH (D) TH.LRS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.
(With office report)

Respondent(s)

Date: 08/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. Gaurav Agarwal,Adv.
Mr. Jatin Zaveri,Adv.

For Respondent(s) Mr. Gaurav Bhatia,AAG
Mr. Adarsh Upadhyay,Adv.
Mr. Siddharth Sengar,Adv.
Mr. M.R. Shamshad,Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.
Pleadings be completed within six weeks.
Post of hearing on its own turn.
Interim orders shall continue pending further orders from this
Court.

|(N.K. GOEL)
|COURT MASTER

| |(SNEH LATA SHARMA)
| |COURT MASTER

|
|